

(c) what Government proposes to overcome these problems?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) There is no proposal to give engineers and contractors to assist the States to build infrastructure in LWE districts.

(b) and (c) Yes, Sir. Categorization of roads/bridges is done by the States depending on the requirement of security and the State Governments provide security for all such works.

Maoist attack in Jharkhand and WB

2647. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that heavily-armed maoists have attacked police stations, forest offices, Para-military organizations in Jharkhand and West Bengal during the last six months;

(b) if so, the details of incidents reported of such attacks during the last six months;

(c) how many persons have lost lives during Maoist attack; and

(d) what steps Government proposes to take to combat the maoist menace in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) Yes, Sir. Details of total number of attacks on police stations, forest offices, Para Military Organizations (CPMFs) and total number of deaths (both civilians and Security Forces) caused in current year (upto 31.7.10) in the State of Jharkhand and West Bengal are as follows:

A.	Attacks on	Number of Incidents in	
		Jharkhand	West Bengal
	Police Station	2	4
	Forest Offices	1	3
	CPMFs	3	1
B.	Total Number of Deaths due to naxal violence (including above)	92	167

(d) State Governments deal with various issues related with naxal problem in the respective States. The Central Government supplements the efforts of the State Governments on both development and security fronts through several ways which, *inter alia*, include providing of Central Paramilitary Forces (CPMFs), sanction of India Reserve (IR) Battalions, setting up of Counter Insurgency and Anti Terrorism (CIAT) schools and assistance in development works through a wide range of schemes of different Central Ministries. In a recently held meeting of Chief Ministers/ Governors of seven most severely naxal affected States, several new initiatives have been stressed to further supplement the resources of the States.

Expediting updating of NRC in Assam

2648. SHRI KUMAR DEEPAK DAS: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of proposals in regard to constitutional safeguard to the people of Assam as per clause six of Assam Accord since 1985;
- (b) the present status of updation of National Register for Citizens (NRC) in Assam;
- (c) whether it is a fact that the Government is considering to expedite updating of NRC in Assam and it is proposed to include all the remaining districts within the current financial year;
- (d) if so, the details of proposal; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The Government of Assam has constituted a Committee of Ministers in October 2006 to examine all issues relating to implementation of clause 6 of the Assam Accord. The Committee is yet to submit its report.

(b) to (e) The Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules 2003 has been amended for preparation of National Registration of Citizens by updation of National Register of Citizens (NRC) 1951 in Assam based on relevant records. In order to undertake updating of NRC in all districts of Assam, Pilot Projects for updating of NRC in two blocks (each in Kamrup and Barpeta districts) are continuing, which are expected to be completed by 31.12.2010. The Government of Assam has set up a Cabinet sub-Committee to examine the difficulties being faced in